

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4142 of 2020**

Vinay Paswan ..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. Vishal Kr. Trivedi, Advocate

For the State : Mr. Rakesh Kr., APP

**2/Dated: 21<sup>st</sup> July, 2020**

Heard through V.C.

2. As prayed for by the learned counsel for the petitioner the defects pointed out by the office, is hereby, ignored.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Bagodar (Saria), P.S. Case No. 248 of 2012, corresponding to G.R. Case No. 2115 of 2012 (S.T. No. 162 of 2019), registered under Sections 399, 402, 353, 307 of the Indian Penal Code and Sections 25 (1-b) a, 26, 27 and 35 of the Arms Act, pending in the court of learned Additional Sessions Judge-VI, Giridih.
4. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case. He further submits that the other co-accused persons who were found on the spot along with the petitioner namely, Vidyanand Kumar and Md. Israfil @ Md. Israfeel @ Guddu have already been granted bail by this Court as such the petitioner is also entitled for the same relief. He further submits that the petitioner is in jail custody since 24.01.2019.
5. Learned Addl. P.P. opposes the prayer for bail but could not dispute the fact that the other co-accused persons having

similar allegations have already been granted bail by this Court.

6. In the aforesaid facts and circumstances of the case the petitioner is directed to be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VI, Giridih, in connection with Bagodar (Saria), P.S. Case No. 248 of 2012, corresponding to G.R. Case No. 2115 of 2012 (S.T. No. 162 of 2019), within a period of one month from the date of lifting of lockdown.

7. Further, the petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions this bail application is allowed and disposed of.

**(Deepak Roshan, J.)**